

the Government to decongest the traffic, check fatal accidents and make the through traffic pass speedily; and

(d) if not, the reasons therefor ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (d) The stretch of NH-1 passing through the town of Panipat is having six-lane wide carriageway and service roads on both sides for smooth flow of traffic. However, because of local traffic, parking and temporary encroachments by shopkeepers on service roads, there is some congestion. Enforcement of proper traffic discipline and other measures are being taken for which the State PWD has been requested to forward proposals for survey and investigation.

Rajghat and Bansagar Project

2911. SHRI BHANU PRATAP SINGH VERMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Rajghat and the Bansagar project are proposed to be inter-linked;

(b) if so, the Rajghat dam could not be filled up partially due to the linking of projects;

(c) if so, whether the Union Government have any proposal to keep both the projects separated; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) No, Sir. There is no proposal of inter-linking the Rajghat and the Bansagar Projects.

(b) Does not arise.

(c) Rajghat Dam Project and Bansagar Dam Project are two separate Projects located across rivers Betwa & Sone respectively.

(d) Does not arise.

[Translation]

Foreign Tourists in Gujarat

2912. SHRI JAYSINH CHAUHAN : Will the Minister of TOURISM be pleased to state :

(a) the number of foreign tourists visited India during 1995-96;

(b) the details of foreign exchange earned by the department of tourism during the said period;

(c) the number of tourists out of it visited the worth seeing place of Gujarat;

(d) whether the Union Government have sanctioned some projects for the development of tourism in Gujarat;

(e) if so, the details thereof;

(f) whether the sanctioned projects have been completed; and

(g) if not the reasons therefor and the possibilities thereof in future ?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) and (b) Total number of foreign tourists who visited India during 1995-96 were 2190334. The estimated foreign exchange earning by the country from tourism during the same year was Rs. 9185.88 crores.

(c) It is estimated that about 3519 foreign tourists visited the places of tourist interest in Gujarat during 1995-96.

(d) to (g) The Central Department of Tourism sanctioned Rs. 190.58 lakhs for 25 projects in Gujarat during Eighth Plan. Out of these, 14 projects have already been implemented and the rest are being implemented by the State Government. Eight of the projects under implementation were sanctioned only during 1996-97.

Recognised Private Institutes

2913. SHRI LINGARAJ VALYAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of AICTE approved private technical institutes in Maharashtra;

(b) whether the teachers serving in these institutes have job security; and

(c) if not, the action taken by the Government to safeguard the interests of the teachers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c) All India Council for Technical Education (AICTE) has approved 268 private institutions conducting Degree/ Diploma programmes in Engineering and Technology/ Pharmacy in Maharashtra. One of the conditions of the AICTE approval to these institutions is that the teachers are appointed as per the AICTE staff structure, qualifica-

tions, experience and pay scale etc. Other service conditions are covered by the individual institute rules.

[English]

LPG Agency in Mizoram

2914. DR. C. SILVERA : Will the Minister of PETROLEUM & NATURAL GAS be pleased to state :

(a) whether there is only one LPG Agency in the whole of Lunglei district in Mizoram State;

(b) if so, the total connections given by the agency;

(c) whether the Government are contemplating to open new agencies to meet the need and demands of the public; and

(d) if so, the time by which these agencies are likely to be opened ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :
(a) Yes, Sir.

(b) As on 1.7.1997, the customer strength of the agency is 2772.

(c) and (d) Two more LPG distributorships are proposed to be opened in Lunglei District of Mizoram through LPG Marketing Plan 1996-98. It generally takes about 6 to 12 months to commission a distributorship after issue of Letter of Intent through the prescribed procedure of selection.

Yatri Niwas in Andhra Pradesh

2915. SHRI DHARMABHIKSHAM : Will the Minister of TOURISM be pleased to state :

(a) the locations in Andhra Pradesh where Yatri Niwas under construction for the three years;

(b) the amount sanctioned them;

(c) the progress achieved far in each case; and

(d) the time by which the construction work is likely to be completed ?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) and (b) During 1994-95, the Department of Tourism of Govt. of India provided financial assistance to the State Government of Andhra Pradesh for the construction of Yatri Niwas at the following places :-

Sl. No.	Place	Amount sanctioned (Rs. in lakhs)
1.	Visakhapatnam	45.75
2.	Arakku	29.91
3.	Tirupati	39.86
4.	Basara	16.63
5.	Yadagiri Gutte	39.84

(c) and (d) As per the information available from the State Government, these projects are at various stages of construction/finalisation and would be completed by the end of this years.

Temporary Allotment of Government Accommodation

2916. SHRI CHAMAN LAL GUPTA : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 773 dated July 28, 1997 and state :

(a) the definition of temporary allotment under Public Premises (Eviction of unauthorised occupants) Act, 1971;

(b) whether the allottees referred to in the annexure of the said reply (Sr. No. 1 to 5) fall under the category of temporary allottees; and

(c) if not, the rationale of trials for eviction on the basis of temporary allotment ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) There is no definition for the term 'temporary allotment'. There is definition only for the term "temporary occupation" in the Act.

(b) and (c) The accommodation was allotted on temporary basis on specific requests from the individual for a specific period on expiry of which the concerned person was supposed to vacate the accommodation. The competent authority issued show cause notice for vacation of the houses under section 4 and section 7 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Disputes between the States

2917. SHRI GIRIDHAR GAMANG : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the water-disputes between Orissa and Andhra Pradesh have not been resolved;

(b) whether the Barrage near Neradi on river Vansadhara which comes under dispute since 1961 has